

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 110
CP No. (IB)- 28/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Indofil Industries Ltd.

... Operational Creditor

Versus

Welfare Infrastructure Pvt. Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. MANOJ KUMAR DUBEY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

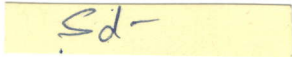
For the Operational Creditor : Vartika Mehra, Adv.


For the Corporate Debtor : None-appeared

ORDER

Heard Ms. Vartika Mehra, Adv. appearing on behalf of the Petitioner/ Operational Creditor. There is no representation on behalf of the Respondent/ Corporate Debtor. Respondent is proceeded ex-parte. Ex-parte submissions heard. Order is reserved.

Written submissions, if any, may be filed not exceeding 3 pages, within three days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties.


(Manoj Kumar Dubey)
Technical Member


(Deep Chandra Joshi)
Judicial Member

May 23, 2023

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